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Title: Regarding alleged arbitrary usage of Section 144 in Andhra Pradesh -laid.

**SHRI KESINENI SRINIVAS (VIJAYAWADA):** For the past several months people of Andhra Pradesh are protesting against the state government's decision to form 3 capitals as opposed to one capital Amaravati, for which work is already in progress. During these peaceful protests, the farmers have been alleged victims of police brutality, especially women who were manhandled. Alleged arbitrary usage of section 144 is widespread in the state and people's fundamental right to dissent has been taken away from them.